COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FIRST TO SIXTY SIXTH REPORTS (ENGLISH VERSION)



FIFTH LOK SABHA

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fifth Lok Sobbe)

THIRTY-SIXTH REPORT

- I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Thirty-sixth Report.
 - 2. The Committee met on the 27th February, 1974 for-
 - I. Examination of the Constitution (Amendment) Bill, 1974 (Amendment of Eighth Schedule) by Shri N. Tombi Singh under Rule 294(1)(a) of the Rules of Procedure.
 - II. Classification and allocation of time for discussion of Bills (vide Appendix) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.
 - III. Allocation of time to the Resolutions at item Nos, 2, 3 and 4 set down in the List of Business for Friday, the 1st March, 1974.

Examination of the Constitution (Amendment) Bill, 1974 (Amendment of Eighth Schedule) by Shri N. Tombi Singh

- 3. Shri N. Tombi Singh, the Member-in-charge of the Bill, was invited to attend the sitting. He did not attend.
- 4. The Bill seeks to amend Eighth Schedule to the Constitution with a view to include Manipuri language therein,

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

- 5. Shri Prasannbhai Mehta, Member-in-charge of the Bills, was invited to attend the sitting. He did not attend.
- 6. After considering all aspects of the Bills, the Committee recommend that all the Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Allotment of time to Resolutions

- 7. The Meinbers who had tabled the resolutions were invited to attend the sitting. None of them attended.
 - 8. The Committee recommend the allocation of time as follows: -
 - (1) Resolution regarding nationalisation of jute 2 hours industry.
 - (2) Resolution regarding fascist, regional and communal forces.
 - (3) Resolution regarding new system of education. 2 hours

Recommendations

- 9. The Committee recommend that-
 - (i) Shri N. Tombi Singh be permitted to move for leave to introduce his Constitution (Amendment) Bill;
 - (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
 - (iii) the allocation of time to resolutions, as shown in paragraph 8 above, be agreed to by the House.

New Delai;

February 27, 1974 Phalguna 8, 1895 (Saka) G. G. SWELL,
Chairman,
Committee on Private Members'
Bills and Resolutions.

APPENDIX

	Name of the Bill and the Member-in-charge	Bill No.	Category re- commende	Time recommended by the Committee
1	2	3	4	5
1	The Workmen's Compensation (Amendment) Bill, 1973 (Amendment of sections 2, 3, sec.) by Shri Presenobhai Metha.	86 of 1973	В	a hours
3	The Psyment of Wages (Amendment) Bill, 1973 (Amendment of sections 1, 2, etc.) by Shri Presenabhni Mehta.	87 of 1973	В	a hours
3	The Factories (Amendment) Bill, 1973 (Amendment of sec- sions 8, 9, etc.) by Shri Prassamblasi Mehta.	85 of 1973	В	a hours
4	The Payment of Bosses (Amend- ment) Bill, 1973 (Amendment of sections 1, 2, etc.) by Shri Presembles Mehrs.	88 of 1973	B	a hours